

ACT NO. V OF 1922.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 22nd
February, 1922.)

An Act to repeal certain provisions of the Indian Criminal Law Amendment Act, 1908.

WHEREAS it is expedient that certain provisions
of the Indian Criminal Law Amendment Act,
XIV of 1908, 1908, should be repealed; It is hereby enacted as
follows :—

1. This Act may be called the Indian Criminal Short title.
Law Amendment Repealing Act, 1922.

2. The repeal of an enactment by this Act shall Extent.
have effect in every part of British India, including
the Sonthal Parganas, in which the enactment was
in force at the date of the commencement of this Act,
and any notification, made under any law for the time
being in force, whereby any such enactment has been
declared to be in force in, or applicable to, or has been
extended to, any such part, shall on and from that
date be deemed to have been cancelled in so far as it
relates to that enactment.

3. Sub-section (3) of section 1 and the whole of Repeals.
Part I of, and the Schedule to, the Indian Criminal
Law Amendment Act, 1908, and so much of the
XIV of 1908. XXXVIII First Schedule to the Devolution Act, 1920, as relates
of 1920. to sub-section (3) of section 1 and to sub-section (1)
XIV of 1908. of section 2 of the Indian Criminal Law Amendment
Act, 1908, are hereby repealed.

[Price one anna only.]